



OFFICIAL MEMORANDUM

Sub: Courts - COVID 19 pandemic – Functioning of Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Certain directions issued - Regarding.

Ref: High Court's Official Memorandum in Roc.No.1363/2020/RG/Sub.Courts , dated 18.03.2021.

Even though the situation in Tamil Nadu may be better than other places in the country, so as to ensure that immediate preventive measures are taken to arrest the further spread of the pandemic, on the request of the State Government to take appropriate immediate measures so that the footfall in the court buildings is reduced considerably, as ordered, all the Principal District Judges/Principal Judge in the State of Tamil Nadu and the Chief Judge, Puducherry are directed to ensure the following:

1. Access to the court buildings in the Subordinate Courts shall be restricted, unless the presence of the parties/litigants are called for by the Courts.

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2. All Lawyers' Chambers in the Subordinate Courts shall be closed from 17.04.2021 (Saturday) until further orders.
3. The Libraries in all the Bar Associations shall remain closed until further orders.
4. All District Courts should scale down functioning till April 30, 2021.
5. The situation will be reviewed on 22.04.2021 for further directions.
6. This Official Memorandum supersedes the Official Memorandum issued in the reference cited and all other earlier Official Memoranda on the above subject.

HIGHCOURT, MADRAS
DATED : 15-04-2021

Sd/- P. DHANABAL
REGISTRAR GENERAL